



भारतीय स्टेट बैंक
State Bank of India

AUCTION NOTICE

OF VEHICLES ON 'AS IS WHERE IS' & 'AS IS WHAT IS BASIS'

The undersigned cars seized by the Bank are for sale on 'As is where is' & 'As is what is' basis, details of which are as under:

Sr. No.	Name Of Borrower	CAR NO. MAKE/ MODEL	MINIMUM RESERVE PRICE	Earnest Money 10%	ADDRESS FOR CAR INSPECTION
1.	Mr. Rohan Jitlin Manek	MH04JB162 MARUTI CELERIO VXi CNG/PETROL	Rs. 3.00 Lakh	Rs. 30000/-	Kelvin Warehouseing, Survey no. 45, 90 feet, Road, Behind GP Parsik Bank, Parsik Nagar, Kharegaon, Kalwa (West), District Thane Pin 400065.
2.	Mr. Sandeep Ramesh Joshi	MH04KD1655 TATA NEXON XMA 1.5 RTQ DIESEL	Rs. 3.25 Lakh	Rs. 32500/-	Saathi Signor Opposite Ornitel Hotel, Near Petrol Pump, Bhatewara Nagar, Hinjawadi Pune, Maharashtra PIN 411057

This is also a notice to the above named borrowers about holding of the sale, in case the secured debt (vehicle) referred herein remained unpaid in full. Terms and conditions:

- Interested parties can inspect the vehicle at the venue mentioned above any day from 11:00 AM to 04:00 PM from the date of publication of this notice up to 26/07/2023 and deposit bid amount through online portal E-Bikray (www.icipsi.in/www.mstccommerce.com) & register as buyer.
- No bid will be accepted below the reserve price.
- The bids will be accepted through E-auction on 27/07/2023 at 8:00 A.M. to 04:00 PM through online portal www.mstccommerce.com. Property-E-Bikray. Bidders can increase their bid amount after opening of the tenders.
- The successful bidder will have to pay the balance amount within 3 days from the date of auction, failing which the EMD amount will be forfeited.
- Authorized officer has absolute right to accept or reject the bids or adjourn/postpone/cancel the sale without assigning any reasons thereof. Other terms and conditions apply.

Place: Mumbai
Date: 18/07/2023

Authorized Officer,
SBI, RACPC, Santacruz

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KYORA METTALIKS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KYORA METTALIKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/06/2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2017PTC296452
5.	Address of the registered office principal office (if any) of debtor	Shop No. 09, Sankalp Residency, Plot No. 43, Sector No. 19, Kamotho Navi Mumbai Raigarh MH 410209 IN.
6.	Date of closure of Insolvency Resolution Process	16/06/2023 (Date of Liquidation Order passed)
7.	Liquidation commencement date corporate debtor	16/06/2023 (Information received by Liquidator on 17/07/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Neeraja Kartik, IBI Reg. No.: IBBI/PA-001/1P-P01445/2018-19/12137
9.	Address and e-mail of the liquidator, as registered with the Board	202, Padmasani Apartments, 58/2, Shivaji Nagar, Near Shivaji Park, Nagpur, Maharashtra- 440010. E-mail ID: neerajakartik@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Nakshatra Insolvency Resolution Professionals Ltd., 3rd Floor, 377, Gandhinagar, Ambazari Road, Nagpur - 440010. E-mail ID: kyoramettaliks@gmail.com
11.	Last date for submission of claims	16/08/2023

Notice is hereby given that the National Company Law Tribunal (Mumbai bench) has ordered the commencement of liquidation of the KYORA METTALIKS PRIVATE LIMITED on 16.06.2023 (Information received by Liquidator on 17.07.2023).

The stakeholders of KYORA METTALIKS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16.08.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Sd/-
Name and signature of liquidator: **Neeraja Kartik**
IBBI Reg. IBBI/PA-001/1P-P01445/2018-19/12137
Date and place: 19/07/2023, Nagpur

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1.	32369440000210	1) Rajendra Ramdas Kothawade by Prop. Ashapuri, 2) Surekha Rajendra Kothawade	21-04-2023 Rs.19, 41,944/- (Rupees Nineteen Lac Forty One Thousand Nine Hundred and Forty Four Only) as of 18/04/2023	Date: 15-07-2023 Time: 11:20 AM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the immovable property being land admeasuring 40.00 Sq.mt. being and situate at Ravipud Row House No.05, Revenue Survey No.22/1K, Plot No.46, 47 and 48 Vrundavan Nagar, Kamathwade, Aamrapali Lawns, CIDCO, Nashik-422008. On or towards: Towards East by: Plot No.49, Towards West by: 7.5 Meter Wide Colony Road, Towards South by: Plot No.50, Towards North by: 9 meter Colony Road.				
2.	45689430000328	1) Vijay Nimba Wagh, 2) Vaishali Vijay Wagh	21-03-2023 Rs.9,13,678.01 (Rupees Nine Lac Thirteen Thousand Six Hundred and Seventy Eight and One Paise Only) as of 15/03/2023	Date: 15-07-2023 Time: 12:05 PM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immovable property admeasuring area 30.03 Sq.mt. CIDCO House No.N-52/S/E-3/03/03, Scheme No.5, Near Shrawan Sector, Saptashringi Chowk, Uttam Nagar, Trimurti Chowk to Pathardi fata Road, CIDCO, Nashik-422009 and the said land is Bounded as under: On or towards: Towards East by: Colony Road, Towards West by: Marginal Road, Towards South by: Tenament No. N-52/S/E-3/03/04, Towards North by: Tenament No.N-52/S/E-3/03/02.				
3.	30709630000753	1) Ajaykumar Bhaurao Gaikwad, 2) Bhaurao Manikrao Gaikwad, 3) Anubhai Bhaurao Gayakwad	15-04-2023 Rs.6,05,936.60 (Rupees Six Lac Five Thousands Nine Hundred and Thirty Six and Sixty Paise Only) as of 11/04/2023	Date: 15-07-2023 Time: 01:45 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of the Immovable Property Admeasuring 550 Sq.ft. Situated at S.No.55, G.No.173 P.No.77/A (North Side Portion), NWMC No.1-23-76/1, Bajirao Nagar, Sangavi Budruk, Nanded-431605, Maharashtra. At East: Plot No.76, House of Doodhmali, At West: Plot No.77/B, House of Kamble, At North: House of Sayyad, At South: Remaining Portion of Plot No.77/A Gifted to Vijay Bhaurao Gaikwad.				
4.	30709440000535	1) Shree Agroj Gul Udyog Prop. Kiran Shivaji Tarle, 2) Jayashree Tarle	05-08-2022 Rs.35,71,667.02 (Rupees Thirty Five Lac Seventy One Thousand Six Hundred and Sixty Seven and Two Paise Only) as of 04/08/2022	Date: 15-07-2023 Time: 01:50 PM Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Land bearing Sr.No. 2347 (Old Sr.No.3623), Plot No.01, Admeasuring Area 300 Sq.mt. Kherwadi Road, Tarte Stop, Chandori, Tq. Niphad, Dist. Nashik-422021. Within the Local Limits of Niphad, Nagar, Palika, Tq. Niphad, Dist. Nashik & Bounded as follows: On or Towards East: By Road, On or Towards South: By Sr.No.3624, Sr. No.3628, Sr. No.3629, Sr.No.3630 & Sr.No.3631, On or Towards West: By Sr.No.3621 & 3622, On or towards North: By Sr.No.3623.				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above and particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken Symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Nanded/ Nashik/ Maharashtra
Date: 19.07.2023

Sd/- Authorised Officer,
Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGI. Business Park, Challaaghatta, Bangalore-560071. Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayan Theatre, Mukund Nagar, Satara Road, Pune-411037



CITY UNION BANK LIMITED

Credit Recovery and Management Department

Administrative Office : No. 24-B, Gandhi Nagar, Kumbakonam - 612 001.
E-Mail id : crmd@cityunionbank.in, Ph: 0435-2432322, Fax : 0435-2431746

POSSESSION NOTICE (Immovable Properties)

Whereas, the undersigned being the Authorised Officer of City Union Bank Ltd., having its Administrative Office at No.24-B, Gandhi Nagar, Kumbakonam - 612 001 and one of the Branch Offices of City Union Bank Ltd. as mentioned below Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) & (12), read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said Notice. The borrowers below named having failed to repay the amount despite the receipt of the above referred statutory notice, NOTICE is hereby given to the borrowers below named and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrowers below named in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of City Union Bank Ltd. for an amount as mentioned below and interest till the repayment of entire dues.

City Union Bank Ltd., Shop Nos.1, 2, 3 & 4, Shree Sneha Apartment, Plot No 11, Mumbai-Dombivili Branch

I. Name of the Borrowers: No.1) Mr. Ganesh Haridas Hiwale, S/o. Mr. Haridas Hiwale, at Flat No.105, 1st Floor, B - Wing, Shri Siddhi CHSL, Behind Sagar Hotel, Village Golavali, Kalvan Shil R.D., Dombivili (East), Thane District -421203. Also at, Mr. Ganesh Haridas Hiwale, S/o. Mr. Haridas Hiwale, No.2, Room No.9, Tulshiram Patilchawl, Dawdi Road, Golavali, Dombivili (East), Thane District -421203. No.2) M/s. Auto Power Controls, at Flat No.1, B - Wing/105, Shri Siddhi Society, Dombivili (East), Thane District -421203. No.3) Mrs. Aswini Ganesh Hiwale, W/o. Mr. Ganesh Haridas Hiwale, at Flat No.105, 1st Floor, B - Wing, Shri Siddhi CHSL, Behind Sagar Hotel, Village Golavali, Kalvan Shil R.D., Dombivili (East), Thane District -421203. Also at, Mrs. Aswini Ganesh Hiwale, W/o. Ganesh Haridas Hiwale, No.2, Room No.9 Tulshiram Patilchawl, Dawdi Road, Golavali, Dombivili (East), Thane District -421203.

Date of Demand Notice: 23-03-2023. **Date of Possession:** 13-07-2023. **Amount Outstanding:** Rs.14,29,857/- (Rupees Fourteen Lakh Twenty Nine Thousand Eight Hundred and Fifty Seven only) and interest thereon from 25-05-2023 till the repayment of entire dues.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Immovable Property Mortgaged to our Bank
Schedule - A : (Property Owned by Mr. Ganesh Haridas Hiwale, S/o. Mr. Haridas Hiwale)

All that piece and parcel of Flat No.105, 1st Floor, B - Wing Area admeasuring 430 Sq.ft., Siddhi Apartment, Old Survey No.79, Hissa No.12, Village Golavali, Dombivili East, Taluka Kalyan, District Thane and within Registration Kalyan, District Thane and within the limits of Golavali Grampanchayat. Boundaries of the Property: East- Petrol Pump, West- Building, North- Compound, South- Under Construction Building.

II. Name of the Borrowers: No.1) Mrs. Bhavna Jayant Thakur, W/o. Mr. Jayant Bhalachandra Thakur, No.102, Mahadev Shikhar CHS Manpada Road, Ramchandra Nagar, Dombivili East, Kalyan Taluk, Thane Dist - 421301. No.2) Mr. Jayant Bhalachandra Thakur, S/o. Mr. Bhalachandra Thakur, No.102, Mahadev Shikhar CHS Manpada Road, Ramchandra Nagar, Dombivili East, Kalyan Taluk, Thane Dist - 421301.

Date of Demand Notice: 20-03-2023 followed by Paper Publication Dated : 24-04-2023. **Date of Possession:** 13-07-2023. **Amount Outstanding:** Rs.9,61,854/- (Rupees Nine Lakh Sixty One Thousand Eight Hundred and Fifty Four only) and interest thereon from 20-06-2023 till the repayment of entire dues.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Immovable Property Mortgaged to our Bank
Schedule - A : (Property Owned by Mrs. Bhavna Jayant Thakur, W/o. Mr. Jayant Bhalachandra Thakur & Mr. Jayant Bhalachandra Thakur, S/o. Mr. Bhalachandra Thakur)

All that Piece and Parcel of Flat No. C702 on the 7th Floor admeasuring 810 sq.ft. (75.25 Metres), Built up Area in the building known as "Vinayak Pride", Near Siddhivinayak Hall, Bhopar Desale Pada, Dombivili (East), Lying and being at Survey No.238, Hissa No.2(P), are admeasuring about 1610.06 sq.metres, Situated at Mouje-Bhopar, within the Limits of Bhopar Grampanchayat, Taluka-Kalyan, District Thane and Sub-Registration District of Kalyan.

Place : Mumbai-Dombivili,
Date : 13-07-2023

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamil Nadu - 612 001. CIN - L65110TN1904PLC001287, Telephone No. 0435-2402322. Fax : 0435-2431746. Website : www.cityunionbank.com



BASSEIN CATHOLIC CO-OPERATIVE BANK LTD

(SCHEDULED BANK)

Catholic Bank Building, Papdy Naka, Vasai (W), Dist-Palghar (M.S.)-401 2017
Tel. No.: 0250 2328326, 0250 2322053

DEMAND NOTICE

(In pursuance with section 13(2) of the SARFAESI Act, 2002)

BASSEIN CATHOLIC CO-OP BANK LTD., has sanctioned loans to the following borrower which is secured by properties, creating equitable/legal mortgage/registered mortgage in favour of BASSEIN CATHOLIC CO-OP BANK LTD. The repayment of the loan is irregular and the accounts are finally classified as NPA in accordance with directions and guideline of Reserve Bank of India.

BASSEIN CATHOLIC CO-OP BANK LTD., has therefore invoked its rights u/s 13 (2) of SARFAESI Act, 2002 and called upon the borrowers and guarantor to repay the total outstanding mentioned within 60 days from the date of demand notice in pursuance to rule 3 of Security Interest (Enforcement) Rule 2002. The notice was issued to borrowers and guarantor under section 13 (2) of the SARFAESI Act, 2002 on the address as provided to the Bank, the notices sent through RPAD which returned undelivered with reason unclaimed/left/incomplete address. The borrower and guarantors has not acknowledged the receipt of the notice.

Sr. No.	Borrower Name, A/c No. and Branch	Guarantor Name	Description of secured Assets	Outstanding dues as per Demand Notice	Date of Demand Notice
1	Mr. Shijar Thomas Gomes SSLN 110 Nanbhat Branch	1) Mr. Thomson Remond Gomes 2) Mr. Listan Louis D'souza 3) Mrs. Sunita Shijar Gomes	House No. 187/C, Ground Floor Plus First Floor, D'silva Nagar, Opposite Rohan Medical Store, Nale Rajodi, Sopara, Palghar-401 203	Rs. 15,38,989.00	23.06.2023
2	Mr. Nilesh Harshi Dedhia (Prop. M/s. Accord Coats) ODCC 5 Marol Branch	1) Mrs. Sheetal Nilesh Dedhia 2) Mr. Harshi Dharshi Dedhia - since deceased through legal heirs a) Smt. Manjula Harshi Dedhia b) Mrs. Lata Praful Shah c) Mrs. Rita Pareesh Gada d) Mrs. Deepa Nilesh Vora e) Mr. Nilesh Harshi Dedhia 3) Ms. Supriti Mahendra Sabat 4) M/s. Evershine Industries	Gala No. 13, Ground Floor, E Block, Marol, NandDham Udyog Premises CHSL, A/16, Agnishaman Dal Marg, Andheri-400059.	Rs. 50,06,012.22	22.06.2023
3	Mr. Dilip Shankar Salunke HSGLN 14 Palghar Branch	1) Mr. Sharad Bhikaji Hetam 2) Mrs. Pooja Deepak More 3) Mrs. Sudha Dilip Salunkhe	Flat A/101, 1st Floor, A Wing, Om Sai Apartment (Om Sai Nagar), Near Patel Bakery, Opposite Siya Masjid, At Ramnagar Palghar, Palghar-401 404	Rs. 18,36,209.72	22.06.2023
4	Mr. Somnath Sudhirkumar Sarkar PMLN 28 ODCC 17 Palghar Branch	1) Mr. Suresh Maganlal Patel 2) Mr. Tarun Shankarbai Boricha 3) Mrs. Shikha S. Sarkar	Land bearing Survey No. 125, Hissa No. 19/A, together with house standing thereon, Property No. 210613 known as Sai KunjBunglow, Ward No. B, Consisting Ground + Two Upper Floor, Village-Palghar, Taluka and District-Palghar.	Rs. 16,59,879.16	28.06.2023
5	Mr. Ravi Gangaram Sawant SSLN 76879 Manickpur Branch	1) Mr. Chandrakant B. Patole 2) Mr. Ramchandra Gangaram Sawant	Flat No. 104, 1st Floor, A Wing, Neminath Park, Near Blue Mount, Suncity, 100 Ft Road, Village-Diwanman, Vasai-West-401 202	Rs. 2,22,209.00	22.06.2023
6	Mr. Ravi Gangaram Sawant BDLN 23 Manickpur Branch	1) Mr. Chandrakant B. Patole 2) Mrs. Rachna Ravi Sawant	Flat No. 104, 1st Floor, A wing, Neminath Park, Near Blue Mount, Suncity, 100 Ft Road, Village-Diwanman, Vasai-West-401 202	Rs. 2,01,288.00	22.06.2023
7	Mr. Ravi Gangaram Sawant SSLN 78290 Manickpur Branch	1) Mrs. Rachna Ravi Sawant 2) Mr. Prashant Sakharam Sawant 3) Mr. Dadapeer Mashim Shah Makhandar	1) Gala No. 203, 2nd Floor, Shetal Supreme Ind. Estate, Bldg No. 3, Sai Baba Mandir Road, Waliv, Vasai (East)-401 208 2) Flat No. 104, 1st Floor, A wing, Neminath Park, Near Blue Mount, Suncity, 100 Ft Road, Village-Diwanman, Vasai (West)-401 202.	Rs. 30,02,244.50	22.06.2023
8	Mr. Ravi Gangaram Sawant (Prop. M/s. Sawant Enterprises) BDLN 35 MACLN 1 SSLN 78291 ODCC 41 Manickpur Branch	1) Mrs. Rachna Ravi Sawant 2) Mr. Prashant Sakharam Sawant 3) Mr. Dadapeer Mashim Shah Makhandar	1) Hypothecation of Machinery 2) Gala No. 203, 2nd Floor, Shetal Supreme Ind. Estate, Bldg No. 3, Sai Baba Mandir Road, Waliv, Vasai (East)-401 208 3) Flat No. 104, 1st Floor, A wing, Neminath Park, Near Blue Mount, Suncity, 100 Ft Road, Village-Diwanman, Vasai (West)-401 202.	Rs. 56,37,684.95	22.06.2023

Above borrower/s, and guarantors are advised to make the payment of outstanding dues as per demand notice with further interest as applicable within period of 60 days from the date of issuance of notice u/s 13 (2), failing which further steps will be taken after expiry of 60 days, as per provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

You are also put to notice that as per terms of Sec.13(13) of the above Act, you shall not transfer by sale, lease or create thirty party right in the above said secured assets.

Sd/-
DATE : 17.07.2023
PLACE : Vasai, Palghar

AUTHORISED OFFICER
BASSEIN CATHOLIC CO-OP. BANK LTD. (Scheduled Bank)



PHYSICAL POSSESSION NOTICE

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 1st floor, Office No.102, 765 Flyedge, Near Datta Pada Bridge, SV Road, Borivali (W)-400092

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Shubhangi V Puranik (Borrower), Swaait Nishant Achrekar (Co-Borrower), LHBOV00001303354.	Flat No. 1803 18Th Floor Aavaas Classic Tawde Road Dahisar West 692 Mumbai- 400068. Bounded By- North: Yashwantrao Tawde Road, South: Building, East: Aishwarya Enclave, West: Shrinath. / Date of Possession- 15-07-2023	17-03-2023 Rs 1,02,35,455/-	Borivali- Mumbai-B
2.	Shubhangi V Puranik (Borrower), Swaait Nishant Achrekar (Co-Borrower), LHBOV00001303355.	Flat No. 1803 18Th Floor Aavaas Classic Tawde Road Dahisar West 692 Mumbai- 400068. Bounded By- North: Yashwantrao Tawde Road, South: Building, East: Aishwarya Enclave, West: Shrinath. / Date of Possession- 15-07-2023	17-03-2023 Rs. 22,06,875/-	Borivali- Mumbai-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 19, 2023
Place: Borivali- Mumbai

Authorized Officer
ICICI Home Finance Company Limited



ATISHAY LIMITED

Regd. Office: 14-15, Khatau Building, 44 Bank Street, Fort, Mumbai (MH) - 400001
Head Office: Plot No. 36, Zone - 1, Maharashtra Pratap Nagar, Bhopal - 462011, Madhya Pradesh.
Tel : 022 6666 6618, 0755 2558283 | Fax: 0755 4229 195 | Website: www.atishay.com
CIN NO: L70101MH2000PLC192613

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS
FOR THE QUARTER ENDED JUNE 30, 2023

Rs. in Lakhs except EPS]

Sr. No.	Particulars	For the quarter ended			For the year ended
		30-June-23 Unaudited	31-March-23 Unaudited	30-June-22 Unaudited	31-March-22 Audited
1.	Revenue from operations	672.27	679.86	355.27	2,146.13
2.	Net profit/(loss) for the period (before tax and exceptional items)	17.12	74.52	(41.42)	101.16
3.	Net profit/(loss) for the period before tax (after exceptional items)	17.12	74.52	(41.42)	101.16
4.	Net profit/(loss) for the period after tax	10.86	52.98	(35.81)	65.01
5.	Total comprehensive income for the period [comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax)]	11.01	50.36	(34.74)	65.60
6.	Paid up Equity Share Capital (Face Value of ₹10/- per Equity Share)	1,098.13	1,098.13	1,098.13	1,098.13
7.	Reserves (excluding revaluation reserve) as shown in the audited balance sheet of the previous year	-	-	-	2,570.53
8.	Earnings Per Share (of ₹ 10 each) (for continuing and discontinued operations) -				
1.	Basic	0.10	0.48	(0.33)	0.59
2.	Diluted	0.10	0.48	(0.33)	0.59

1. The above is an extract of the detailed format of financial results for the quarterly ended June 30th, 2023 filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of said results are available on the Company's website www.atishay.com and Stock Exchanges' website www.bseindia.com.

For and on behalf of Board of Atishay Limited
Sd/-
Akhlesh Jain
Chairman & Managing Director
DIN No. 00039927

Place: Bhopal
Date : July 18, 2023



OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
RP No. 113 OF 2019

Annexure -12
FORM NO. 23
[See Regulation 37(1)]
BY ALL PERMISSIBLE MODE

PROCLAMATION OF SALE: IMMOVABLE PROPERTY
PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993
IDBI BANK
VS
MR. RAGHAV DINDAYAL SHASTARY & ANR

To,

CD-1. MR. RAGHAV DINDAYAL SHASTARY
RESIDING AT - 603, ARTS TO DIVINE, PLOT NO. 75, SECTOR-18, KHARGHAR, NAVI MUMBAI-410210.
ALSO AT- FLAT NO. 402, 4th FLOOR, DREAM CORNER BUILDING, PLOT NO. 18, SEC 34-A, OWE - KHARGHAR, NAVI MUMBAI- 410210.

CD-2. MR. SUPRIYA RAGHAV SHASTARY
RESIDING AT - 603, ARTS TO DIVINE, PLOT NO. 75, SECTOR-18, KHARGHAR, NAVI MUMBAI-410210.
ALSO AT- FLAT NO. 402, 4th FLOOR, DREAM CORNER BUILDING, PLOT NO. 18, SEC 34-A, OWE - KHARGHAR, NAVI MUMBAI- 410210.

RECOVERY TRIBUNAL MUMBAI (DRT 3) for the recovery of the sum of Rs. 36,97,995.55 (Rupees Thirty-Six Lakh Ninety-Seven Thousand Nine Hundred Ninety-Five and Paise Fifty Five Only) along with interest and the costs from the CD, and you, the CD, failed to repay the dues of the Certificate Holder Bank(s) Financial Institution(s). And whereas the undersigned has ordered the sale of the Mortgaged / Attached properties of the Certificate Debtor as mentioned in the Schedule hereunder towards satisfaction of the said Recovery Certificate.

Notice is hereby given that in absence of any order of postponement, the said property(s) shall be sold on 23/08/2023 between 11:00 AM to 12:00 PM by auction and bidding shall take place through Online through the website: <https://www.banksauctions.com>. The details of authorised contact person for auction service provider is, Name: Harish Gowda C1 India Pvt Ltd, Mobile No. 9935495755 Email-support@banksauctions.com.

The details of authorised bank officer for auction service provider is, Name: Mr. Pradeep Mukherjee, Mobile No. 9935092459, Email-pradeep_mukherjee@idbi.co.in and Tejo Thomas, Mobile No. 9130013885, Email-tejo.t@idbi.co.in officer of IDBI Bank.

The sale will be of the properties of the defendant(s) CDs above named, as mentioned in the schedule below & the liabilities and claims attaching to the said properties, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for sale in the lot specified in the schedule. If the amount to be realized is satisfied by the sale of portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before any lot is knocked down the arrears mentioned in the said certificate-interest-costs (including cost of sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs has been paid to the undersigned. At the sale, the public generally are invited to bid either personally or by duly authorized agent.

officer or other person, having any duty to perform in connection with this sale shall, however, either directly or indirectly, bid for, acquire or attempt to acquire any interest in the properties sold.

The sale shall be subject to conditions prescribed in the second schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-

I. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in the proclamation.

II. The Reserve Price below which the property shall not be sold is as mentioned in the schedule.

III. The amount by which the bidding is to be increased. In the event of any dispute arising as to the amount bid or as to the bidder the lot shall at once be again put up for auction or may be cancelled.

IV. The highest bidder shall be declared to be the purchaser of any lot provided always that he/she/they are legally qualified to bid and provided further the amount bid by him/her/they is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

V. Each intending bidder shall be required to pay Earnest Money Deposit (EMD) by way of DD/Pay order in favour of RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) to be deposited with R.O./Court Auctioneer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT-III) or by Online through RTGS/NEFT directly into the Account No. 1043010022945 the name of BANK OF BARODA of having IFSC Code No. BARB0VASHIX and upload bid form details of the property along with copy of PAN card, address proof and identity proof, e-mail ID, Mobile No. and in case of the Company or any other document, confirming representation / attorney of the company and the receipt/counter foil of such deposit. EMD deposited thereafter shall not be considered eligible for participation in the auction.

Sr. No.	Details of property	EMD Amount (In Rs.)	Reserve Price (
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बँक ऑफ इंडिया
Bank of India
Relationship beyond banking



बँक ऑफ इंडिया
मुख्यालय, ससुली विभाग

जाहीर अधिसूचना

बँकेने हेतुपुरस्सर कसुवार म्हणुन घोषणेच्या विरोधात त्याचे अभिवेदन करण्यासाठी किंवा वैधानिक धक्काजी चुकती करणे त्यांना शक्य होण्यासाठी आघाडीआघव्या मार्गाद्वारे कल्याणास कारण समाविष्ट ०५.०७.२०२३ दिनांकात १% दिवसांची कारणे दाखवा सूचना जारी कने हेतुपुरस्सर कसुवार म्हणुन खालील कर्जदार कंपनी मे. **कोनेकरटींग इंडिया आणि भागीदारा** यांना याविरत करण्याचा प्रक्रिया सुरू केली आहे. सदर कारणे दाखवा सूचना उपलब्ध पोस्टल पत्त्यावर सहीड पोस्ट/जिम्बेस्टर्ड पोस्टाने पाठविण्यात आल्या होत्या आणि त्याची काही न बजावता परत आल्या. कर्जदार कंपनी मे. **कोनेकरटींग इंडिया आणि भागीदारांचा** तपशिल खालील प्रमाणे :-

अ. क्र.	कर्जदार कंपनी मे. कोनेकरटींग इंडिया (कर्जदार कंपनी)	पत्ता
१.	मे. कोनेकरटींग इंडिया (कर्जदार कंपनी)	क्र.-५, २रा मजला, गिरांत बिल्डिंग, लिंकिंग रोड, खार, रोड पूर्व, मुंबई ४०००५२.
२.	श्री. अनमोल सप्त (भागीदार)	क्र.-५, ओमा रिसिडेंसी बिल्डिंग, १४वा रोड, खार पश्चिम, मुंबई ४०००५२.
३.	श्रीय. सचना सप्त (भागीदार)	क्र.-५, ओमा रिसिडेंसी बिल्डिंग, १४वा रोड, खार पश्चिम, मुंबई ४०००५२.

आता सदर प्रकाशनाच्या प्रामाण्याने आम्ही पुन्हा एकदा सदर प्रसिध्दीत पासु १% दिवसात सूचना प्राप्त करणे आणि प्रतिसादमाती आमच्या बँक ऑफ इंडिया, चर्चीट शाखा, मुंबई कडे त्वरित परत येणे साधण्याचा आदीत नसलेल्या सूचना देत आहोत. जर आमच्या १% दिवसात कोणाताही प्रतिस्पर्धा प्राप्त झाला नाही तर कुपचेही तसले बजावणी झाल्याने आणि बजावणीती त्यांच्याकडे काहीही नसल्याचे समजण्यात आण मगण्यात येईल आणि बँक सदर प्रकजात पुढील कार्यवाही सुरू ठेवेन.

सही / -
सहायक महाव्यवस्थापक
ससुली विभाग, मुख्यालय

आता सदर प्रकाशनाच्या माध्यमाद्वारे आम्ही पुन्हा एकदा सप्त प्रसिदी पत्रात १% दिवसात सूचना प्राप्त करणे आणि प्रतिसादासाठी आमच्या बँक ऑफ इंडिया, चर्चरीट भागा, मुंबई कडे त्वरित संपादन करण्याच्या वरील नमुद सर्व व्यक्तींना सद्दा देत आहोत. जर आम्हाला १% दिवसात कोणासाठी प्रतिसाद प्राप्त झाला नाही तर सूचनेची रितसर बजावणी झाल्याचे आणि बचावासाठी त्यांच्याकडे काहीही नसल्याचे समजण्यात आणि मानण्यात येईल आणि बँक सदर प्रकणात पुढील कार्यवाही सुरू ठेवेल.

सही/-

सहाय्यक महाव्यवस्थापक

ससुली विभाग, मुख्यालय

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KYORA
METTALIKS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KYORA METTALIKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/06/2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2017PTC296452
5.	Address of the registered office principal office (if any) of debtor	Shop No. 09, Sankalp Residency, Plot No. 43, Sector No. 19, Kamathe Navi Mumbai Raigrah MH 410209 IN.
6.	Date of closure of Insolvency Resolution Process	16/06/2023 (Date of Liquidation Order passed)
7.	Liquidation commencement date corporate debtor	16/06/2023 (Information received by Liquidator on 17/07/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Neeraja Kartik, IBBI Reg. No.: IBBI/IPA-001/IP-P01445/2018-19/12137
9.	Address and e-mail of the liquidator, as registered with the Board	202, Padmasani Apartments, 58/2, Shivaji Nagar, Near Shivaji Park, Nagpur, Maharashtra- 440010. E-mail ID: neerajakartik@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Nakshatra Insolvency Resolution Professionals Ltd., 3rd Floor, 377, Gandhinagar, Ambazari Road, Nagpur - 440010. E-mail ID: kyoramettaliks@gmail.com
11.	Last date for submission of claims	16/08/2023

Notice is hereby given that the National Company Law Tribunal (Mumbai bench) has ordered the commencement of liquidation of the KYORA METTALIKS PRIVATE LIMITED on 16.06.2023 (Information received by Liquidator on 17.07.2023)

The stakeholders of KYORA METTALIKS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16.08.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Name and signature of liquidator:

Sd/-
Neeraja Kartik
IBBI Reg. IBBI/IPA-001/IP-P01445/2018-19/12137

Date and place:

19/07/2023, Nagpur

क्र.	कर्ज क्र.	कर्जदार/सह-कर्जदार/हमीदार/गहाणदार	रोजी प्रमाणे १३(२) सूचना दिनांक/धक्ती देव (रु.)	दिनांक/वेळ कड्या प्रकार
१	३२३६९४४०००११०	१) राजेंद्र रामदास कोठावडे प्रां.दो. आशापुरी २) सुरेशा राजेंद्र कोठावडे	२१-०४-२०२३ रु. १९,९१,९४५/- (सुपे एकोवीस लाख एक्केचाळीस हजार नऊओ आणि सहा सौ रुपये मात्र) १८/०४/२०२३ रोजी	दिनांक: १५-०७-२०२३ वेळ: ११.२०वा सांकेतिक कड्या
तारान मत्तेचे वर्णन : वृंदावन नगर, कामठावडे, आग्रपाली लॉन्स, सिडको, नाशिक-४२२००८ प्लॉट क्र. ४६, ४७ आणि ४८, महसूल सव्हे क्र.२२/१के, रविपट्ट रो हाऊस क्र. ०५ येथे स्थित आणि असलेले स्थावर मिळकत असलेले जमिन मोर्चापत्र ४०.०० चौ.मी चे ते सर्व भाग आणि विभाग. वर किंवा त्याविशेने: पूर्वकडे: प्लॉट क्र. ४९, पश्चिमेकडे: ७५ मीटर रुंद कॉलनी रस्ता, दक्षिणेकडे: प्लॉट क्र. ५०, उत्तरेकडे: १ मीटर कॉलनी रस्ता				
२	४५६८९४३०००३२८	१) विजय निंबा वाघ, २) वैगाली विजय वाघ	२१-०३-२०२३ रु. ९१,१३,६७८.०१ (सुपे नऊ लाख तेरा हजार सहास्रो आणि अठ्ठहत्तर आणि एक सौ येा मात्र) १५/०३/२०२३ रोजी	दिनांक: १५-०७-२०२३ दु. १२:०५ वा सांकेतिक कड्या
तारान मत्तेचे वर्णन : समनृंगी चौक, उत्तम नगर, त्रिभुली चौक ते पावडी फाटा रोड, सिडको, नाशिक-४२२००९ श्रावण सेक्टर जवळ, सिडको हाऊस क्र.एन-५२/एस/ई-३/०३/०३, योनाना क्र. ५ स्थावर मिळकत मोर्चापत्र क्षेत्र ३०.०३ चौ.मी. चे ते सर्व भाग आणि विभाग, आणि सरदर जमिनेचे सीमाबद्ध खालीलप्रमाणे: वर किंवा त्याविशेने: पूर्वकडे: कॉलनी रोड, पश्चिमेकडे: किकोवड रोड, दक्षिणेकडे: सदीका क्र. एन-२५/एस/ई-३/०३/०२, उत्तरेकडे: सदीका क्र. एन-२५/एस/ई-३/०३/०२				
३	३०७०९६३००००७५३	१) अजयकुमार भाऊराव गायकवाड, २) भाऊराव माणिकराव गायकवाड ३) अनुबाबू भाऊराव गायकवाड	१५-०४-२०२३ रु. ६,०५,९३६.६० (सुपे सहा लाख पाच हजार नऊओ आणि क्वतीस आणि साठ पैसे मात्र) ११/०४/२०२३ रोजी	दिनांक: १५-०७-२०२३ वेळ: दु. ०१:४५ वा सांकेतिक कड्या
तारान मत्तेचे वर्णन : एनडह्युएससी क्र. १-२३-७५/१, बाजीराव नगर, सांगली बुद्रुक, नांदेड-४२१०५५, महाराष्ट्र (उत्तर बाजूचा भाग) स.क्र.५५, जी.क्र.१७३, पी.क्र.७७/ए येथे स्थित स्थावर मिळकत मोर्चापत्र ५५० चौ.फू. चे ते सर्व भाग आणि विभाग. पूर्वुतः प्लॉट क्र. ७६ दुर्गमालाचे वर, पश्चिमेकडे: प्लॉट क्र. ७७/बी, कांबळे वाचे वर, उत्तरेकडे: मर्यादचे वर, दक्षिणेकडे: प्लॉट क्र. ७७/ए चा उर्वरित भाग विजय सावुवार गायकवाड यांना एक भेड.				
४	३०७०९४४००००५३५	१) श्री अणुग जल उद्योग प्रां. किरण शिवाजी तारळे २) जयश्री तारळे	०५-०८-२०२२ रु. ३५,७१,१६७.०२ (सुपे पन्हास लाख एकाहत्तर हजार सहस्रो सव्हाश आणि दोन पैसे मात्र) ०४/०८/२०२२ रोजी	दिनांक: १५-०७-२०२३ वेळ: दु. ०१:५० वा सांकेतिक कड्या
तारान मत्तेचे वर्णन : खेबाडी रोड, तारले स्टॉप, चांदोनी, ता. निकाड, जि.हा. नाशिक-४२२२०१, निमाड नगर पालिका ता. निमाड जिल्हा नाशिक च्या स्थानिक हद्दी मध्ये उचित धारक अनु.क्र. २३४७ (जुने अनु.क्र. ३६२३), प्लॉट क्र. ०१, मोर्चापत्र क्षेत्र ३०० चौ.मी चे ते सर्व भाग आणि विभाग, आणि खालीलप्रमाणे सीमाबद्ध: वर किंवा पूर्वकडे: रस्त्याने, वर किंवा दक्षिणेकडे: अनु.क्र.३६२४ द्वारे, अनु.क्र. ३६२८, अनु.क्र. ३६२९, अनु.क्र. ३६३० आणि अनु.क्र. ३६३१, वर किंवा पश्चिमेकडे: अनु.क्र. ३६२९ आणि ३६२२ द्वारे, वर किंवा उत्तरेकडे: अनु.क्र. ३६२३ द्वारे				
ज्याअर्थी वरील नमुद कर्जदार/सह-कर्जदार/हमीदार/गहाणदारांनी वरील नमुद दिनांकांरोजी सरद निरमांच्या नियम ८ सहाय्यात सरद अंर्दच्या कलम १३ (४) अन्वये त्यांना मिळालेल्या शक्तीचा वापर करून वरील नमुद मिळकत/तारान मत्तेचा सांकेतिक कड्या घेतात. वरील नमुद कर्जदार/सह-कर्जदार/हमीदार/गहाणदारांनी आणि सर्वसामान्य जनतेला याद्वारे झाला देण्यात येत की, उपरोक्त मिळकत/तारान मत्ते सह कोणाही व्यवहार करू नवे. सदर मिळकत/तारानमत्तेसह कोणातही व्यवहार केल्यास हा जना स्मॉल फायनान्स बँक लिमिटेड च्या अधीन राहिल.				
ठिकाण: नांदेड / नाशिक/ महाराष्ट्र		सही/- प्राधिकृत अधिकारी		
दिनांक: १९.०७.२०२३		जना स्मॉल फायनान्स बँक लिमिटेड करिता		

जना स्मॉल फायनान्स बँक
(शेड्युल्ड कमर्शियल बँक)

नॉंदणीकृत कार्यालय: दि.फेअये, तळ आणि पहिला मजला, सव्हे क्र. १०/१, ११/२ आणि १२/२बी, कालमूर लान, कोरामंगला इनर सिंग रोड, ईंगीएल बिझिनेस पार्कच्या पुढे चरलपट्टी, बॉम्बळू - ४६००९९, शाखा कार्यालय: कार्यालय क्र. ७०४/७०५, मोदी प्लाझा, लक्ष्मीनारायण सिनेमा हॉल जवळ, मुकुंद नगर, सातारा रोड, ज्यो-४११०३७.

बीएसई लिमिटेड नॉंदणीकृत कार्यालय: २४ वा मजला, पी. जे. टॉवर, दलाल स्ट्रीट, मुंबई- ४००००१. दूरध्वनी: ०२२ २२७७ १२३१/३४ CIN: L67120MH2005PLC155188 वेबसाइट: www.bseindia.com • ईमेल: bse.shareholders@bseindia.com	BSE The Power of Vibrance
कंपनीची अठराव्या वार्षिक सर्वसाधारण सभा व्हिडिओ कॉन्फरसिंग (VC) आणि इतर माध्यमाद्वारे (OAVM) आयोजित करण्यात आलेल्या सभेची माहिती.	
बीएसई लिमिटेड ("कंपनी" की अठरावी वार्षिक सर्वसाधारण सभा ("एजीएम") पुस्वार दिनांक ३१ ऑगस्ट २०२३ रोजी दुपारी ३.०० वाजता कंपनी कायदा २०१३ आणि त्याअंतर्गत बनवलेले नियम सोबत याचा कॉपीरट कामकाज मंत्रालयाने जारी केलेल्या सर्वसाधारण परिपत्रक क्र. २०/२०२२ दिनांक ५ मे २०२०, ०३/२०२१ दिनांक १३ जानेवारी २०२१, १९/३०२१ दिनांक ८ डिसेंबर २०२१, २१/२०२१ दिनांक ४४ डिसेंबर २०२१, २०/३०२२ दिनांक ५ मे २०२० आणि १०/२०२२ दिनांक २८ डिसेंबर २०२२ आणि सिस्युटिडीज अँड एक्स्चेंज बोर्ड ऑफ इंडियाच्या परिपत्रक क्रमांक SEBI/HO/CFD/CMD2/CIR/P/2022/62 दिनांक १३ मे २०२२ आणि SEBI/HO/CFD/POD-2/P/CIR/2023/4 दिनांक ०५ जानेवारी २०२३ ची पूर्णतः करत असताना (एकत्रितरित्या "परिपत्रके" म्हणून संबोधित) सभेच्या सूचनेत नमुद केलेल्या व्यवहारांचे कामकाज करण्यासाठी व्हीसी / ओपव्हीएमद्वारे आयोजित केली आहे याची समभागाधारकांनी नोंद घ्यावी.	
वरील नमुद केलेल्या परिपत्रकांच्या अनुषंगाने एजीएमच्या आयोजनाची सूचना आर्थिक वर्ष २०२२-२३ साठीच्या वार्षिक अहवालांसोबत ज्या समभागाधारकांचे इमेल पत्ते कंपनीचे निवेधक आणि हस्तांतरण एजंट केफिन टेक्नॉलॉजीज लिमिटेड (आरटीए) / डिपॉझि्टरी पार्टीसिपेंट यांच्याकडे नोंदवण्यात आलेले आहेत त्यांना फक्त इमेलद्वारे पाठवली जाईल. वार्षिक अहवालांद्वारे सभेची सूचना कंपनीच्या वेबसाइटवर म्हणजे www.bseindia.com येथे आणि नॅशनल स्टॉक एक्स्चेंज ऑफ इंडिया लिमिटेड (जिथे कंपनी नॉंदणीकृत आहे) www.nseindia.com येथे आणि सेंट्रल डिपॉझि्टरी सव्हिसेस (इंडिया) लिमिटेडच्या वेबसाइटवर www.evotingindia.com (इ-मतदान सुविधा देणारी एजन्सी) येथे उपलब्ध असतील.	
समभागाधारकांना एजीएममध्ये उपस्थिती आणि सहभाग फक्त व्हीसी / ओपव्हीएम सुविधेद्वारेच नोंदवता येईल आणि एजीएमच्या सूचनेत नमुद केलेल्या कामकाजावर इलेक्ट्रॉनिक पद्धतीने मतदान करता येईल (सीमोट इ-मतदान कालावधीत) किंवा एजीएमच्या कालावधीत नोंदवता येईल. सीमोट इ-मतदान / एजीएमदरम्यान इ-मतदान/ व्ह्यूअल पद्धतीने एजीएममध्ये उपस्थित राहण्याबाबतचे तपशील एजीएमच्या सूचनेत देण्यात येतील.	
संचालक मंडळाने ११ मे २०२३ रोजीच्या सभेत आर्थिक वर्ष २०२२-२३ साठी प्रति समभाग १२.०० रूपयांचा अंतिम लाभांश देण्याची शिफारस केली आहे जी एजीएममध्ये समभागाधारकांच्या मान्यतेचा अधीन नाहील, शुक्रवार, दि. ४ ऑगस्ट २०२३ रोजी म्हणजेच रेकॉर्ड डेटला जे सभासद कंपनीचे समभाग धारण करत असतील असे सभासद कंपनीच्या अंतिम लाभांशासाठी पात्र असतील. समभागाधारकांना लाभांश प्राप्त करण्यासाठी इलेक्ट्रॉनिक क्लिअरिंग सिस्टिम ("ईसीएस") सुविधेचा वापर करण्यास आवाहन केले जात आहे. ज्या समभागाधारकांचे इमेल पत्ते/ लाभांश प्राप्त करण्यासाठी बँकेचे तपशील नोंदणीकृत / अद्ययावत करण्यात आलेले नाहीत त्यांनी खाली नमुद केल्याप्रमाणे अद्ययावत करावे:	
१. डिमॅटरीझलड्ड पद्धतीने समभाग धारण करणारे समभागाधारक आता इमेल आयडी/ बँक तपशील नोंदणीकृत/ अद्ययावत करण्यासाठी संबंधित डिपॉझि्टरी पार्टीसिपेन्सी संदर्क साधावा.	
२. प्रत्यक्ष स्वरूपित समभाग धारण करणाऱ्या समभागाधारकांना आपले पॅन, इमेल पत्ते, मोबाइल क्रमांक, बँक खात्याचे तपशील आणि सेबी परिपत्रक क्र. SEBI/HO/MIRSD/MIRSD-POD-1/P/CIR/2023/37 दिनांक १६ मार्च २०२३ अन्वये नामनिर्देशन नोंदणी/ अद्ययावत करण्याची विनंती करण्यात येत आहे. तसे न केल्यास आर्दष्टकडून प्रत्यक्ष समभागाधारकांचे फोलिओ गोठवले जातील. समभागाधारकांना हे तपशील फॉर्म ISR-1 तसेच संबंधित पुराव्यांसह आमचे आरटीए केफिन टेक्नॉलॉजीज लिमिटेड, युनिट: बीएसई लिमिटेड, सेलेनियम टॉवर बी, प्लॉट ३१-३२, गचिबावली, फायनान्शियल डिस्ट्रिक्ट, नानक्रमगुडा, हेदराबाद- ५०००३२ येथे पाठवून किंवा द्राष्टेवजारी रकून प्रतीवार ई-स्वाक्षरीकृत करून, त्याचा आरटीएकडे नोंदणीकृत असलेल्या इमेल आयडीवरून einward.ris@kfintech.com येथे पाठवून नोंदणीकृत/ अद्ययावत करावेत अशी विनंती करण्यात येत आहे. फॉर्म ISR-1 चा नमुना आरटीएच्या वेबसाइटवर https://karisma.kfintech.com/downloads/2Form_ISR-1.pdf येथे आणि कंपनीच्या वेबसाइटवर https://www.bseindia.com/investor_relations.html येथे उपलब्ध आहे.	
सभासदांना प्राप्त होणारे लाभांश उत्पन्न करपात्र असले. कंपनीला अचूक टीडीएस देत लागू करणे शक्य व्हावे यासाठी सदस्यांना आरटीएच्या पोर्टलवर https://ris.kfintech.com/form15 येथे व्हिलत कागदपत्रे पाठवावी लागतील किंवा कागदपत्रांच्या स्कॅन केलेल्या प्रती einward.ris@kfintech.com येथे शुक्रवार दिनांक गुरूवार दिनांक १० ऑगस्ट २०२३ रोजी किंवा तत्सूची पाठवाव्या लागतील. टीडीएसबाबत तपशीलवार माहिती कंपनीच्या वेबसाइटवर https://www.bseindia.com/investor_relations/annualreport.html उपलब्ध आहे. सदर सूचना लागू असलेल्या परिपत्रकांची पूर्तता करून कंपनीच्या समभागाधारकांच्या माहिती आणि फायदासाठी जारी केली जात आहे.	
बीएसई लिमिटेडसाठी व्हासरी/- शिखल भट कंपनी सचिव आणि अनुपालन अधिकारी सदस्यत्व क्र. ए४११३३६	
मुंबई, १९ जुलै २०२३	

KEDIA CONSTRUCTION COMPANY LIMITED CIN: L45200MH1981PLC025083 Registered office: 202,2nd Floor, A- Wing, Bldg. No.3, Sir M.V. Road, Rahul Mittal Industrial Estate, Andheri East - 400059 E-mail id: kcclindia@gmail.com Website: http://www.kccindia.com/ Telephone No: 022- 25895900.
INFORMATION REGARDING 42nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM)
Notice is hereby given that the 42 nd Annual General Meeting ("AGM") of the Shareholders of Kedia Construction Company Limited ("the Company") will be held on Thursday, 10 th August, 2023 at 12.00 P.M through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") to transact the business, that will be set forth in the Notice of the 42 nd AGM, without physical presence of the Members at a common venue.
Pursuant to all the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules issued thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 (" Listing Regulations") read with the Ministry of Corporate Affairs ("MCA") General Circular Nos. 14/2020 dated 08 th April, 2020, 17/2020 dated 13 th April, 2020, 20/2020 dated 5 th May, 2020, 21/2021 dated 14 th December, 2021, 2/2022 dated 05 th May, 2022 and 11/2022 dated 28 th December, 2022 and Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13 th May, 2020 along with other applicable Circulars issued by the MCA and SEBI (hereinafter collectively referred to as "the Circulars"), the AGM of the Company will be held through VC/OAVM.
In Compliance with the above Circulars, the electronic copies of the Notice of the 42 nd AGM and the Annual Report for the Financial Year 2022-2023 has been electronically sent to the shareholders whose email addresses are registered with the Company/Depository Participants (DPs) on 14 th July, 2023.
Instructions of remote e-voting and e-voting during the AGM
1. Pursuant to the provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is pleased to provide the facility of remote e-voting of the shareholders to exercise their right to vote on the resolutions proposed to be passed at the AGM. The facility of casting votes by the members using electronic voting system and for participating in the 42 nd AGM through the VCF /OAVM along with voting during the AGM will be provided by National Depository Services Limited (NSDL).
2. The remote e-voting period commences from 07 th August, 2023 at 09.00 a.m. to 09 th August, 2023 at 05.00 p.m. The e-voting will not be permitted beyond 5.00 p.m. on 09 th August, 2023. Members attending the meeting who have not cast their votes through remote e-voting shall be able to vote at 42 nd AGM.
3. Information and instructions including the details of Login id and the process for generating or receiving the password for remote e-voting / e-voting facility are forming part of the Notice convening AGM.
4. The Cut-off date for determining eligibility of members for remote e-voting is 03 rd August, 2023. A person whose name recorded as beneficial owner in the register of members as on the cut-off date is 03 rd August, 2023, shall be entitled to avail facility of remote e-voting and voting at AGM.
5. The manner of participation and voting remotely or during the AGM for the Shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their e-mail has been provided in the Notice of the AGM.
6. Any Shareholders who have acquired shares of the Company and becomes Member of the Company after the Company sends the Notice of the 42 nd AGM by email and holds shares as on the cut-off date are requested to refer notice of the AGM for the process to be adopted to obtain User ID and password for casting vote.
7. Members who have cast their votes by remote e-voting prior to the AGM may also attend/ participate in the Meeting through VCF /OAVM but they shall not be entitled to cast their vote again.
In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 1800 1020 990 and 1800 22 44 30 or send a request to Ms. Prajakta Pawle, Manager – NSDL at evoting@nsdl.co.in .
The Notice of the 42 nd AGM and the Annual Report for the Financial Year 2022-2023 will also be available on the Company's website at http://www.kccindia.com/ and on the website of the Stock Exchange where the Equity Shares of the Company are listed, i.e., BSE Limited at (www.bseindia.com).
Shareholders holding shares in electronic form and who have not updated their email or KYC details are requested to register/update the details in their demat account, as per the process advised by their DP.
All the documents referred to in the accompanying notice and the statement pursuant to Section 102(1) of the Companies Act, 2013 shall be available for inspection through electronic mode. Members are requested to write to the Company on http://www.kccindia.com/ for inspection of said documents.
By the Order of the Board of Directors of Kedia Construction Company Limited Nitin Kedia Managing Director DIN: 00050749
Date: 19th July, 2023 Place: Mumbai


kotak®

KOTAK MAHINDRA INVESTMENTS LIMITED

CIN - U65900MH1988PLC047986

Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Telephone: +91-22-62185303 Website: www.kmil.co.in

Extract of unaudited financial results for the quarter ended June 30, 2023

(Amount ₹ in Lakhs)

Sr. No.	Particulars	Quarter ended June 30, 2023 (Unaudited)	Quarter ended June 30, 2022 (Unaudited)	Year ended March 31, 2023 (Audited)
1	Total Income from Operations	30,514.68	21,124.02	90,878.97
2	Net Profit for the period (before Tax, Exceptional and Extraordinary items)	14,624.18	9,730.74	45,712.66
3	Net Profit for the period before tax (after Exceptional and Extraordinary items)	14,624.18	9,730.74	45,712.66
4	Net Profit for the period after tax (after Exceptional and Extraordinary items)	10,846.39	7,238.49	34,001.45
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	11,282.52	6,122.03	33,415.75
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	562.26	562.26	562.26
7	Reserves (excluding Revaluation Reserve)	290,382.75	251,803.90	279,098.94
8	Securities premium account	33,545.76	33,545.76	33,545.76
9	Net worth	290,945.01	252,366.16	279,661.20
10	Paid up Debt Capital / Outstanding Debt	908,669.93	615,940.82	928,196.39
11	Outstanding Redeemable Preference Shares	—	—	—
12	Debt Equity Ratio	3.12	2.44	3.32
13	Earnings per Share (of ₹ 10 each) - Basic & Diluted	192.91	128.74	604.73
14	Capital Redemption Reserve	1,003.85	1,003.85	1,003.85
15	Debenture Redemption Reserve	NA	NA	NA
16	Debt service coverage ratio	NA	NA	NA
17	Interest service coverage ratio	NA	NA	NA

Notes:

- The above results were reviewed by the Audit Committee and approved and taken on record by the Board of Directors at their respective meetings held on July 18, 2023.
- The above is an extract of the detailed format of quarterly financial results filed with BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the websites of BSE Limited at www.bseindia.com and the Company at www.kmil.co.in
- For the items referred in the Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com
- Figures for the previous period/ year have been regrouped wherever necessary to conform to current period/ year presentation.

By order of the Board of Directors

For Kotak Mahindra Investments Limited

Place : Mumbai

Date : July 18, 2023

Director